

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: 205/2001

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><i>Addl. reply filed</i></p> <p><i>on 19.09.02</i></p> <p><i>20/9/02</i></p> <p><i>Read copy</i></p> <p><i>Copy 20/9/02</i></p> <p><i>Copy sent to</i></p> <p><i>Opp. Counsel</i></p> <p><i>Recd. 14/9</i></p> <p><i>Recd. 7-X-02</i></p>	<p><u>19.9.2002.</u></p> <p>Mr. U.D. Sharma: Counsel for the respondents.</p> <p>None present for the applicant.</p> <p>Mr. U.D. Sharma, counsel for the respondents points out that the respondents have dropped the proceedings initiated against the applicant. He files a copy of the order dated 31.5.2002 in this regard.</p> <p>2. It is obvious that the grievance of the applicant has been redressed.</p> <p>3. Consequently, this application is dismissed as having become infructuous.</p> <p>No order as to costs.</p> <p><i>Nagrath</i> (A.P. Nagrath) Administrative Member</p> <p><i>G.L.Gupta</i> (G.L.Gupta) Vice Chairman.</p>